



2026:AHC:40488-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 2058 of 1987

Zamil

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Babu Lal Ram, S.A. Zalani
Counsel for Respondent(s)	:	A.G.A.

Court No. - 44

HON'BLE J.J. MUNIR, J.

HON'BLE VINAI KUMAR DWIVEDI, J.

In compliance with our order dated 02.02.2026, requiring the appellant to appear in-person before us, the learned Chief Judicial Magistrate, Ghaziabad has submitted a report dated 09.02.2026 placed at Flag 'B'. A perusal of the learned Chief Judicial Magistrate's report dated 09.02.2026, shows that the appellant- Zamil S/o Mustzab, upon inquiry held, has been found to have died on 30.08.2022. A perusal of the report also shows that the testimony of Anuj Bharti, Sub Inspector of Police, who has been deputed to serve the appellant and to enquire about the whereabouts, has said on oath before the learned Chief Judicial Magistrate that the appellant is dead. Likewise, the statement of Deen Mohammad S/o Zamil too has been recorded, which shows that his father passed away on 30.08.2022. There is also a death certificate on record from the Gram Panchayat, Kalchhina, showing the date of sole appellant's death as 30.08.2022.

In addition, there is a certificate from the Pradhan of Gram Panchayat, Kalchhina, Tehsil Modinagar, District Ghaziabad certifying the fact that the sole appellant- Zamil has passed away on 30.08.2022.

In this view of the matter, as the sole appellant is no more, this appeal

abates.

Let the abatement be recorded in the cause title by the office and the Lower Court's record be sent down at once.

(Vinai Kumar Dwivedi,J.) (J.J. Munir,J.)

February 23, 2026
Aditya